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1995
(1)

THE APPROPRIATION BILL (No.2) 1995
(BILL No. 3 of 1995)

As passed by the Legislative Assembly of the National Capital
Territory of Delhi

THE APPROPRIATION BILL (NO.2) 1995

(BILL NO. 3 of 1995)

A

BILL

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the of National Capital Territory of Delhi for the services in respect of the financial year 1995-96.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the 46th year of the Republic of India as follows :-

SHORT TITLE

1. This Act may be called the Appropriation (No.2) Act 1995.

ISSUE OF

Rs.3271,39,13,000/-
from and out of the
Consolidated Fund
of the National
Capital Territory
of Delhi for the
financial year
1995-96.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate {inclusive of the sums specified in column 3 of the schedule to the National Capital Territory of Delhi Appropriation (Vote on Account) Act, 1995 } to the sum of three thousand two hundred seventy one crores and thirty nine lakh thirteen thousand rupees, towards defraying the several charges which will come in the course of payment during the financial year 1995-96 in respect of the services specified in column (2) of the Schedule.

APPROPRIATION

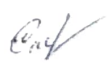
3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

THE SCHEDULE

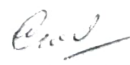
(See Section 2 and 3)

			(Rs. in Thousands)		
DEMAND No.	SERVICES AND PURPOSES		SUMS NOT EXCEEDING		
			Voted by the Legislative Assembly (3)	Charged on the Consolidated Fund (4)	Total (5)
1	Legislative Assembly	Revenue	17400		
2	General Administration	Revenue	134071	800	18200
3	Administration of Justice	Revenue	218530	7229	141300
4	Finance	Revenue	326580	92700	311230
5	Police	Revenue	3219440	..	326580
		Capital	95500	2690	3222130
6	Education	Revenue	4703880	..	95500
		Capital	18316	1200	4705080
7	Medical and Public Health	Revenue	1789733	..	18316
		Capital	100	570	1790303
8	Social Welfare	Revenue	864309	..	100
		Capital	439650	..	864309
9	Industries	Revenue	190340	..	439650
		Capital	18000	2000	192340
10	Development	Revenue	756152	..	18000
		Capital	817178	800	756952
11	Local Self Govt. and Public Works Department	Revenue	6377430	400	817578
		Capital	11699315	..	6377430
--	Public Debt	Capital	..	426500	12125815
12	Loans to Govt. Servants	Capital	42500	150600	150600
				..	42500
13	Pensions	Revenue	300000	..	300000
TOTAL			32028424	685489	32713913

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 18th April, 1995.


CHARTI LAL GOEL
Speaker
Legislative Assembly


I hereby certify that this Bill is a money Bill for the purpose of Section 24 of the Government of National Capital Territory of Delhi Act, 1991.


CHARTI LAL GOEL
Speaker
Legislative Assembly

DELHI

DATED: 21-4-1995

I assent to this Bill.


P.K. DAVE
Lt Governor
of the National Capital Territory of Delhi